

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 309

IA-385/2024

In

IB-185(ND)/2022

IN THE MATTER OF:

M/s. Stressed Assets Stabilisation Fund
Vs.

.... Petitioner/Applicant

Ms. Bina Sharma

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Akshat Bajpai, Ms. Ishanee Sharma, Mr. Shobhit Trehan Advs.
For Respondent : Mr. Gaurav H. Sethi, Mr. Abhinav Tyagi, Mr. Deeptanshu Chandra, Mr. Rahul Pawar, Advs.
For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs., Dinesh Chander Bajaj (RP)

ORDER

IA-385/2024

In compliance with the order dated 03.04.2024 and 24.04.2024, the Resolution Professional has filed the affidavit. He shall take steps to bring the same on record.

This matter was heard in part by the regular bench, list the matter before regular bench **on 06.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)